

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No. 2913/2001

New Delhi, this the 31st day of October, 2002

Hon'ble Shri M.P. Singh, Member(A)
Hon'ble Shri Shanker Raju, Member(J)

1. Sushil Kumar
 2. Ram Pal
 Both working as Valvemen under Sr.
 Section Engg.(W), Northern Railway
 New Delhi
 (Shri G.D.Bhandari, Advocate) .. Applicants

versus

Union of India, through
 1. General Manager
 Northern Railway
 Baroda House, New Delhi
 2. Divisional Railway Manager
 Northern Railway, New Delhi
 3. DSE-III, Northern Railway
 DRM Office, New Delhi
 4. Asstt. Divisional Engineer
 Northern Railway, Delhi Division
 New Delhi
 5. Sr. Section Engineer (Works)
 Northern Railway, Delhi Division
 New Delhi .. Respondents

(Shri R.P.Agarwal, Advocate)

ORDER(oral)

Shri M.P. Singh, Member(A)

Applicants, two in number, seek direction to respondents to grant them pay scale of Rs.950-1500/ Rs.3050-4590 in terms of judgement/order dated 2.7.2001 in OA No.1158/2000 and make payment of arrears thereof with 18% interest per annum from 5.12.97. They also seek direction to respondents to take a decision in the matter of creation of adequate number of posts of Valveman by including those on which applicants have been working.

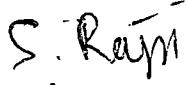
2. Briefly stated it is the case of the applicants that they were appointed as Khallas in Civil Engineering Department, Delhi Division in 1977-78 and they have been made to work as Valvemen (semi-skilled post) which



involve higher responsibilities. According to the applicants, 8 similarly placed persons filed OA No.1158/2000 which was disposed of by a coordinate Bench of this Tribunal vide order/judgement dated 2.7.2001 in the following terms:

"Having regard to the above discussion and reasons, we find merit in the OA and direct the respondents to pay the applicants in the pay scale of Rs.950-1500(pre-revised) with arrears since 5.12.97 and also take a decision in the matter of creation of an adequate number of posts of valveman. The respondents are further directed to comply with the above directions within a period of three months from the date of receipt of a copy of this order. No costs."

3. Though the respondents have contested the OA stating that there is an error apparent in the orders passed by this Tribunal in earlier OAs, there is nothing on record to show that any RA has been filed by them against the judgement/order of this Tribunal. Respondents themselves have issued order dated 5.12.97 (A-5 to OA) for creation of posts of Valveman in which names of applicants herein figure at Sl.No.10 and 5 respectively. That apart, they have issued further instructions vide letter dated 26.7.2001 to comply with the judgement dated 2.7.2001 in OA 1158/2000. Since the applicants in the present OA are similarly situated, respondents are directed to extend the benefit of judgement dated 2.7.2001 in OA 1158/2000 to the applicants also in terms of the aforesaid directions. Needless to emphasis, they shall comply with this exercise within a period of three months from the date of receipt of a copy of this. OA is thus disposed of.. No costs.


(Shanker Raju)
Member (J)


(M.P. Singh)
Member (A)

/gtv/